

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

Original Application No. 327/2012

Date of order: 24/05/2016

Coram:

**Hon'ble Dr. K.B. Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Anoop Kumar Sharma S/o Shri Shyam Sundar Sharma a/a 42 years R/o 120, Opposite CRPF pared Ground, Railway Colony, Ajmer, Dy. CPS/S&T/DFCCIL, Ajmer. Ministry of Railway.

.....Applicant

(Mr. S. Shrivastava, counsel for the applicant)

VERSUS

U.O.I. through Secretary, Railway Board, Rail Bhawan, New Delhi.

.....Respondents

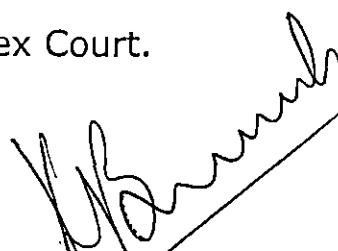
(Mr. Anupam Agarwal, counsel for the respondent)

ORDER

(By : Hon'ble Dr. K.B. Suresh, Member Judicial)

Heard.

2. The issue is very simple and is covered by order of the Principal Bench of the Tribunal in a similar matter in OA No. 2922/2010 dated 14/10/2011 wherein the Tribunal has made factual findings which were apparently taken up to the Hon'ble High Court and the Hon'ble Apex Court.



3. The crux of the findings is that applicant even though was selected in 1995 had been relegated, because of the cloud of the punishment he suffered, to the 1999 batch. He would say that for purpose of NFSG his service should be related back with the 1995 batch but then because of the punishment suffered by him and finding rendered by the Tribunal earlier which have gone upto the Hon'ble Apex Court and the Principles have now become final. He had been put alongwith 1999 batch. Therefore for the purpose of OM dated 06/06/2000 also, his 14 years would be considered only from 1999, on 1/1/2013 alongwith the 1999 batch.

4. Therefore the claim raised by the applicant is devoid of merit. Original Application is therefore dismissed. No order as to costs.



(Ms. Meenakshi Hooja)
Administrative Member



(Dr. K.B. Suresh)
Judicial Member

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